

Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Srinagar

Notification

Srinagar, the 05th of September, 2024

S.O. 451.- In exercise of the powers conferred by proviso to clause (a) of Section 27 of the Jammu and Kashmir Land Revenue Act, 1996 (Act No. XII of Samvat 1996), the Government of Jammu and Kashmir hereby authorizes the following Officers for the purpose of the said proviso:-

- A. Lands where ownership is recorded as 'State'.-** Deputy Commissioner(s) concerned shall exercise powers within their territorial jurisdiction, to effect changes in the revenue records (kind of soil) on the recommendations of the District Level Committee constituted vide Government Order No. 18 JK (Rev) of 2022 dated 04.02.2022, only in such cases where the kind of soil has been recorded as Gair Mumkin Khad/Gair Mumkin Nallah/Gair Mumkin Darya, etc. in the revenue records.
- B. Lands where ownership is recorded as 'Private'.-**
- a. Divisional Commissioner(s) concerned shall exercise powers within their territorial jurisdiction, to effect changes in the revenue records (kind of soil) on the recommendations of the Divisional Level Committee constituted vide Government Order No. 18 JK (Rev) of 2022 dated 04.02.2022, only in such cases where the kind of soil has been recorded as Gair Mumkin Khad/Gair Mumkin Nallah/Gair Mumkin Darya, etc. in the revenue records to the extent of 200-500 kanals per khasra.
- b. Deputy Commissioner(s) concerned shall exercise powers within their territorial jurisdiction, to effect changes in the revenue records (kind of soil) on the recommendations of the District Level Committee constituted vide Government Order No. 18 JK (Rev) of 2022 dated 04.02.2022, only in such cases where the kind of soil has been recorded as Gair Mumkin Khad/Gair Mumkin Nallah/Gair Mumkin Darya, etc. in the revenue records to the extent of 200 kanals per khasra.



The change in revenue records shall be subject to provisions of Jammu and Kashmir Land Revenue Act, 1996; Jammu and Kashmir Agrarian Reforms Act, 1976 and/or any other revenue law(s) in force.

By order of the Government of Jammu and Kashmir.

Sd/-

(Kumar Rajeev Ranjan) IAS
Secretary to the Government

Dated: 05.09.2024

No. REV-Sett/98/2024(7522188)

Copy to:

1. All Financial Commissioners (Additional Chief Secretaries).
2. Financial Commissioner (Revenue), J&K.
3. All Principal Secretaries to the Government.
4. Principal Secretary to the Hon'ble Lieutenant Governor, UT of J&K.
5. Joint Secretary (JKL), Ministry of Home Affairs, Government of India.
6. All Commissioner/Secretaries to the Government.
7. Divisional Commissioner, Kashmir/ Jammu.
8. All Deputy Commissioners.
9. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
10. Commissioner, Survey and Land Records, J&K.
11. Director, Archives, Archaeology and Museums, J&K.
12. Private Secretary to the Chief Secretary, J&K
13. Private Secretary to the Hon'ble Advisor (B)
14. Private Secretary to Secretary to the Government, Revenue Department
15. In-charge website, Revenue Department
16. Notification File.



(Dharam Paul)

Under Secretary to the Government